

**IN THE INCOME TAX APPELLATE TRIBUNAL  
AMRITSAR BENCH, AMRITSAR**  
**BEFORE DR. M. L. MEENA, ACCOUNTANT MEMBER  
AND SH. ANIKESH BANERJEE, JUDICIAL MEMBER**

**I.T.A. No. 43/Asr/2020**  
Assessment Year: 2011-12

Sh. Manish Chohan,  
Gali No. 1-A, Tandan  
Nagar, Batala Road,  
Amritsar

[PAN: AKPPC 7032D]  
**(Appellant)**

Vs. Income Tax Officer  
Ward 4(3), Amritsar

**(Respondent)**

Appellant by : None  
Respondent by: Smt. Kanchan Garg, Sr. DR

Date of Hearing: 18.10.2022  
Date of Pronouncement: 19.10.2022

**ORDER**

**Per Dr. M. L. Meena, AM:**

This appeal has been filed by the assessee against the impugned order dated 14.10.2019 passed by the Ld. Commissioner of Income Tax (Appeals)-2, Amritsar, in respect of the Assessment Year 2011-12.

2. At the outset, it is stated that the assessee has settled the dispute relating to the tax arrears for the assessment year under consideration

under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of the Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. The Ld. DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal filed by the assessee is dismissed as withdrawn.

*Order pronounced in the open court on 19.10.2022*

**Sd/-  
(Anikesh Banerjee)  
Judicial Member**

**Sd/-  
(Dr. M. L. Meena)  
Accountant Member**

*\*GP/Sr/PS\**

Copy of the order forwarded to:

- (1) The Appellant:
- (2) The Respondent:
- (3) The CIT(Appeals)
- (4) The CIT concerned
- (5) The Sr. DR, I.T.A.T

True Copy  
By Order